

MR DEPUTY-SPEAKER: Understand my difficulty. I have to run the House according to certain rules and procedure.

SHRI S. M BANERJEE: Let him ask the Finance Minister to make a statement Twentyeight lakhs of government employees are cheated.

MR DEPUTY-SPEAKER: He has responded as far as he could I cannot go further Let us get along with the business.

SHRI S M BANERJEE: It should be conveyed to the Finance Minister. He should make a statement tomorrow Otherwise, I can assure you—all my friends here will support me—we are going to stall the other Bill

MR DEPUTY-SPEAKER: I understand item 5 has not been disposed of

SHRI THA KIRUTTINAN (Sivaganja): On behalf of Shri Murthy, may I lay it

MR DEPUTY-SPEAKER: Are you member of the Committee?

SHRI THA KIRUTTINAN: Yes.

—
**RAILWAY CONVENTION
COMMITTEE
SIXTH REPORT**

SHRI THA KIRUTTINAN (Sivaganja): I present the Sixth Report of the Railway Convention Committee, 1973, on "Rate of Dividend for 1975-76 and other Ancillary Matters".

SHRI JYOTIRMOY BOSU (Diamond Harbour): We should observe the funeral of the Railways.

MR. DEPUTY-SPEAKER: Order, order.

14.13 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF REPRESENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE AND REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—contd.

MR DEPUTY-SPEAKER: We take up further consideration of the following Resolution moved by Shri Shyamnandan Mishra on the 12th December, 1974, namely:—

"This House disapproves of the Representation of the People (Amendment) Ordinance 1974 (Ordinance No. 13 of 1974) promulgated by the President on the 19th October, 1974"

and the following motion moved by Shri H. R. Gokhale on the 12th December, 1974, namely:

"That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration".

Before we resume discussion, I think I should acquaint members with the lay of the land because last time there was some amount of confusion....

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Lay of the land or law of the land?

MR. DEPUTY-SPEAKER: Lay of the land.

There was some confusion last time When some points were raised, even the Law Minister thought that perhaps those points were to obstruct the motion for consideration. It was not so. That was why I allowed him to move the motion for consideration. He did so and he made a speech. Then because there were a few minutes before 6 P.M. before we adjourned, I also called on the first